

MADRAS AND BOMBAY

ACT No. II. OF 1850

(Rep., Act 8 of 1855)

[Passed on the 11th January, 1850.]

Recites expediency of making new provisions regarding Administration of Intestate Estates.

1. *Enacts. Act. No. 7, 1849, extended to presidencies of Madras and Bombay.*
2. *Offices of Ec. Registrar and Administrator General may be held by same person.*
3. *The lower rate of Commission allowed by Act 7, not to take effect until directed by G. in Council.*
4. *To be a misdemeanour for any Administrator General to trade or traffic for his own benefit, or for benefit of other persons, except in due course of administration.*

An Act to amend and extend to Madras and Bombay Act No. VII. 1849.

Whereas it is expedient to make new provisions for regulating the Administration of the Estates of British Subjects, dying intestate in the several Presidencies of Fort St. George and Bombay, It is enacted as follows:

I. Act No. VII. 1849 shall be extended, and apply to the several Presidencies of Fort St. George and Bombay, subject to the alterations, hereafter contained, as if, with reference to each of the said Presidencies such Presidency were named therein instead of Bengal and Fort William in Bengal; and the Governor of such Presidency in Council instead of the Governor General of India in Council, and the Chief Town of such Presidency, instead of Calcutta.

II. The Administrator General at Fort St. George and Bombay respectively, shall not cease to be Ecclesiastical Registrar of the Supreme Court there by virtue of this Act; and the two Offices of Ecclesiastical Registrar and Administrator General may be held at Fort St. George or Bombay respectively, by the same person.

III. The altered rate of Commission, receivable by the Administrator General at Fort St. George and Bombay respectively, under Act VII. 1849 and this Act shall not take effect until such alteration shall be directed by the Governor of Fort St.

George and Bombay in Council respectively, until which several times the same rate of Commission may be lawfully taken there by the Administrator General as might have been taken by the Ecclesiastical Registrar before the passing of this Act.

IV. It is and is declared to be a misdemeanour, punishable by fine and imprisonment, for any Administrator General, in any of the Presidencies of Fort William in Bengal, Fort St. George and Bombay, to trade or traffic for his own benefit, or for the benefit of any other person or persons whomsoever, unless so far as appears to him expedient for the due management of the Estates administered by him, and for the sole benefit of the several persons entitled to the proceeds of such Estates respectively, but this exception is not to be construed to alter the Civil liabilities of the Administrator General as trustee for the Estates administered by him.
